the inadequacy of supply of certain categories of raw materials. Due to the rapid development of small scale industries during the past few years, demand for raw materials has exceeded available supplies. The gap between demand and supply could not be sufficiently covered due to non-availability in adequate quantities of indigenous raw material like wire, sheets etc. and foreign exchange limitations in respect of imported items.

Bulk allotments of controlled items like iron and steel and non-ferrous metals are made to the Director of Industries of the State Governments and the responsibility for equitable distribution among individual units is that of the State Government. The Government of India does not make individual allocations and complaints received in respect of the controlled items are referred to the State Governments for appropriate action.

सरकारी भवनों में लोहे की चादरोंसे बने पाइपों का प्रयोग

१८६५. **श्री प० ला० बारूपाल :** क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि सब सरकारी इमारतों में और विशषतया सार्वजनिक शौचालयों में जो पाइप लगाये जाते हैं उसमें आधा पाइप जो० सी० का न लगाकर केवल चादर का लगाया जाता है ;

(ख) क्या सरकार ने इसकी जांच करवाई है कि इससे कितना नुक्सान होता है ; और

(ग) शौचालय का नीचे का फर्श तोड़ कर उसमें दूसरी बार पाइप फिटिंग करने में कितना खर्च पड़ेगा ?

निर्माण, आवास तथा संभरण मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) : (क) फ्लश की टंकियों और पानी वाले मलाधार (क्लौज़ेट) को जोड़ने वाले फ्लश पाइप अंशत: जी० आई० पाइप और अंशत: चादर के पाइप से बने होते हैं। सरकारी क्वार्टरों में शौचालयों में और सार्वजनिक शौचालयों में जी० आई० पाइप के स्थान पर चादर का पाइप नहीं लगाया जा रहा। दोनों प्रकार के पाइप का प्रयोग स्वीकृत विशिष्टियों (स्पैसिफिकेशन्स) के अनुवार किया गया है।

(ख) जांच की कोई आवश्यकता नहीं हुई ; क्योंकि इस कारण से कोई नुकसान नहीं हुआ।

(ग) प्रश्न नहीं उठता।

Indian Tea Association

1896. **Shri Raghunath Singh:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government is aware of the remark of Sir I. F. Mollis at the annual general meeting of Indian Tea Association that an estate producing 15,000 maunds has to sign or initial excise documents alone not less than 14,000 times in a year beside much other paper work; and

(b) if so, what steps are being taken to simplify the procedure so that more time be devoted for the production of tea?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) The Plantation Inquiry Commission drew the attention of Government to the multiplicity of registers and records that had to be maintained by the tea gardens for enabling them to submit returns of various types to the different authorities. Government agreed in principle that avoidable duplication and over-lapping was undesirable and requested the Tea Board to examine the matter with a view to standardization of forms and returns as far as practi-